



2026:AHC:8727

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 15922 of 2025

Paro @ Pramlesh

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Shashi Chood Pandey
Counsel for Opposite Party(s)	:	G.A., Raghubir Singh

Court No. - 66

HON'BLE KRISHAN PAHAL, J.

1. List has been revised. Supplementary affidavit filed today is taken on record.
2. Heard Sri Shashi Chood Pandey, learned counsel for the applicant, Sri Raghubir Singh, learned counsel for the informant, Sri Deepak Kumar Singh, learned A.G.A. for the State and perused the material placed on record.
3. Applicant seeks bail in Case Crime No.0340 of 2021, under Section 302 I.P.C., Police Station Achhnera, District Agra, during the pendency of trial.
4. Learned counsel for the applicant has stated that the applicant and co-accused person Pramod have been implicated in the case on the basis of suspicion only, whereby the applicant had threatened the deceased person. There is no other evidence against the applicant. There is no criminal history of the applicant. The applicant is languishing in jail since 24.10.2021 and she is ready to cooperate with trial. In case, she is released on bail, she will not misuse the liberty of bail.
5. Learned counsel for the informant and learned A.G.A. have vehemently opposed the bail application but could not dispute the submissions made by the counsel for the applicant.
6. Considering the facts and circumstances of the case, submissions made by learned counsel for the parties, the evidence on record, taking into

consideration that the applicant has been implicated in the case on the basis of suspicion only coupled with the fact that there is no other evidence against her, and without expressing any opinion on the merits of the case, *prima facie* the Court is of the view that the applicant has made out a case for bail. The bail application is **allowed**.

7. Let the applicant- **Paro @ Pramlesh**, who is involved in aforementioned case crime be released on bail on her furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions. Further, before issuing the release order, the sureties be verified.

- (i) The applicant shall not tamper with evidence during trial.
- (ii) The applicant shall not pressurise/intimidate with the prosecution witnesses.
- (iii) The applicant shall appear before the trial court on the date fixed.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

9. It is made clear that observations made in granting bail to the applicant shall not in any way affect the learned trial Judge in forming his independent opinion based on the testimony of the witnesses.

(Krishan Pahal,J.)

January 13, 2026
(Ravi Kant)